

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
STARRED QUESTION NO - 396
ANSWERED ON – 01/04/2026

ATROCITIES AGAINST SC/ST

396. SHRI K.R. SURESH REDDY

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

(a) details of the number of cases registered of atrocities against Scheduled Caste (SC) and Scheduled Tribe (ST) citizens during last three years, year-wise;

(b) details of the number of people arrested in relation to such cases for the aforementioned period, year-wise;

(c) details of the conviction rates on atrocities against people who are Scheduled Caste and Scheduled Tribe in the aforementioned period, year-wise;

(d) details of the number of cases under each type of offence committed (rape, murder, grievous hurt, kidnapping, etc.) in the aforementioned period, year-wise; and

(e) details of the amount of compensation that has been disbursed for how many cases in the aforementioned period, year-wise?

ANSWER

THE MINISTER FOR SOCIAL JUSTICE AND EMPOWERMENT

(DR. VIRENDRA KUMAR)

(a) to (e) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (E) IN REESPECT OF THE RAJYA SABHA STARRED QUESTION NO. 396 FOR REPLY ON 01.04.2026 REGARDING ATROCITIES AGAINST SC/ST CITIZENS RAISED BY SHRI K.R. SURESH REDDY.

(a) The information is not centrally maintained in the Ministry of Social Justice & Empowerment. However, the National Crime Records Bureau (NCRB), Ministry of Home Affairs maintains the data regarding cases registered under the Scheduled Castes (SCs) and the Scheduled Tribes (STs) (PoA) Act 1989. NCRB compiles and publishes statistical data on crimes in its publication 'Crime in India'. The published reports are available till the year 2023.

The number of cases of atrocities registered against both Scheduled Castes (SCs) and the Scheduled Tribes (STs) during the year 2021, 2022 and 2023 are 59702, 77435 and 70749 respectively.

(b) The total number of people arrested in relation to atrocity cases during the year 2021, 2022 and 2023 are 78274, 83041 and 74778 respectively.

(c) The conviction rate on atrocities against Scheduled Castes (SCs) and Scheduled Tribes (STs) during 2021, 2022 and 2023 is as under:-

Sl. No.	Year	SC	ST
1.	2021	28.1%	36%
2.	2022	28.1%	34%
3.	2023	24.6%	31.9%

(d) The number of cases registered under offences of rape, murder, grievous hurt, kidnapping, etc. against the Scheduled Castes (SCs) and the Scheduled Tribes (STs) during the year 2021, 2022 and 2023 are as under:-

Type of offence	2021	2022	2023
Rape	5194	5588	5403
Murder	1166	1171	1084
Grievous hurt	1400	1436	1474
Kidnapping	947	1227	984
Other offences	50995	58224	61804

(e) The Ministry of Social Justice & Empowerment runs a Centrally Sponsored Scheme, namely, Strengthening of Machinery for Enforcement of the Protection of Civil Rights {PCR} Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989. An amount of Rs. 610.11 crores, Rs. 392.70 and Rs. 535.30 has been released under the said scheme during the financial years 2021-22, 2022-23 and 2023-24 respectively.

During the financial years 2021-22, 2022-23 and 2023-24, the relief under this scheme has been provided to 88,859, 88,172 and 79,667 victims of atrocities respectively. Since the States/Union Territories are responsible for implementing the distribution of compensation to victims of atrocities, the relevant data about the actual funds out of the total releases which have been paid to atrocity victims is not maintained centrally in the Ministry of Social Justice and Empowerment.
